

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
BANGALORE- 560 038.

Contempt Petition No. 50/94 Dated: 13 DEC 1994  
APPLICATION NO: 94/93

APPLICANTS:- Sh. B. S. V. Rao and another  
V/S.

RESPONDENTS:- Sh. Murugan, Chief Per. Officer,  
Southern Railway, Madras & Others,  
T.

- ① Dr. M. S. Nagaraja, Advocate,  
No. 11, 2nd Floor, Snyalha Complex,  
Kheras, Gandhinagar Bangalore-9
- ② Sri. A. N. Venugopala Gowda,  
Advocate, no. 8/2, upstairs,  
R. V. Road, Bangalore-4

Subject:- Forwarding of copies of the Order passed by the  
Central Administrative Tribunal, Bangalore.  
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Please find enclosed herewith a copy of the ORDER/  
STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above  
mentioned application(s) on 30-11-94

Issued on  
13/12/94

o/c

for DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BANGALORE

CONTEMPT PETITION NO. 50/1994 IN  
O.A.NO.94/1993

WEDNESDAY THIS THE THIRTIETH DAY OF NOVEMBER, 1994

MR. V. RAMAKRISHNAN

MEMBER (A)

MR. A.N. VUJJANARADHAYA

MEMBER (J)

1. Shri B.S.V. Rao,  
aged 64 years,  
Chief Travel Ticket Collector  
(Retd),  
No.14, 12th Cross, 1st B Main,  
Kengari Satellite Town,  
Bangalore - 560 060

2. Shri R.P. Jivaraj  
aged 64 years,  
S/o Shri R.T. Krishnamurthy  
69, Lottegollahalli,  
R.M.V. 2nd Stage,  
Bangalore - 560 094

Applicants/  
Petitioners

(By Advocate Dr.M.S. Nagaraja)

v.

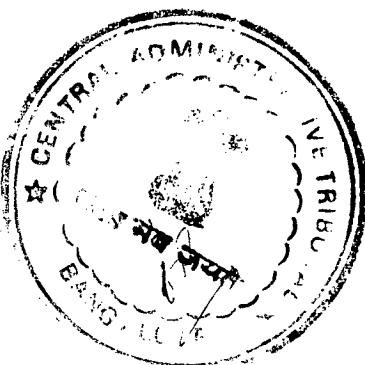
1. Shri Murugan,  
Chief Personnel Officer,  
Southern Railway,  
Park Town,  
Madras
2. Shri Ashok Bhatnagar,  
Chairman,  
Railway Board,  
New Delhi
3. Shri Mazihuzzaman,  
Secretary to Government of India,  
Ministry of Railways,  
New Delhi

Respondents/  
Alleged Contemners

ORDER

MR. V. RAMAKRISHNAN, MEMBER (A)

We have heard Dr.M.S. Nagaraja for the  
contempt petitioner and Shri A.N. Venugopal,



learned Standing Counsel for the alleged  
contemners. The direction of the Tribunal was  
to consider the case of the applicants for  
extension of the benefit in terms of the  
Circular order No.P(S) 443/III/T.C.Staff/Court  
Case/TPJ Dn.(Pilot) dated 22.9.92 and take  
further action in case they are found eligible  
etc. Shri Venugopal submits that the Railway  
Administration have considered the case of the  
applicants and taken a decision but the same is  
not favourable to the petitioners. In view of  
the above, contempt petition does not survive  
and the alleged contemners are discharged. If  
the applicants are still aggrieved, it is open  
to them to take appropriate steps in the matter.  
No costs.

Sd-

MEMBER (J)

Sd-

MEMBER (A)

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TO THE COURT  
13/12/94  
Section Officer  
Central Administrative Tribunal  
Bangalore Bench  
Bangalore